THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-87/2013(pt.)/7692/A

From :-

Shri Saptarshi Garg,

Joint Registrar (Vigilance),

Gauhati High Court,

Guwahati.

To,

Shri Pranjal Das,

District & Sessions Judge,

Jorhat.

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Dated Guwahati, the

22 August, 2023.

Sub:-

Earned Leave.

Ref:-

Your Memo No.JJA/8201/2023, dtd. 10.08.2023.

Sir,

With reference to your letter on the subject cited above, I am directed to inform you that you have been granted **Earned Leave for 6 (six) days w.e.f. 28.08.2023 to 02.09.2023** (prefixing 26.08.2023 & 27.08.2023 and suffixing 03.09.2023 & 04.09.2023), **along with station leave permission, from the evening of 25.08.2023 till the afternoon of 04.09.2023**. Further, you are asked to handover the charge of your court and office to the Additional District & Sessions Judge, Jorhat and in his absence, to the next seniormost Judicial Officer at the station before proceeding on leave.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No. HC.VII-87/2013(pt.)/7693-7694/A, dated $_{_{/}}$ 22 - 08 - 23 Copy to:-

1. The Principal Accountant General (A&E), Assam, Guwahati, for information. Copy of duly filled in leave application in prescribed format is enclosed herewith.

2. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)

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